

4ITEM NO.8 REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 11907/2014
KRISHNA PAL VERMA

Appellant(s)

VERSUS

STATE OF UP AND ORS
(With Office Report)

Respondent(s)

Date : 07/02/2017 This appeal was called on for hearing today.
For Appellant(s)

Mr. Sanjeev Agarwal,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Service is complete. Ld.counsel for the parties have not filed the statement of case. However, statement of case is not mandatory as per amended Supreme Court Rules,2013. Viewed thus, the matter shall be processed for listing before the Hon'ble Court as per rules.

(M V RAMESH)
Registrar

SB